NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES:

Mrs. Savita S. Bajaj

V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

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ORDER TCP No.41/397-398/CLB/MB/MAH/2015

- The Learned Counsel of both the sides are present and made a statement that settlement among the parties is almost at final stage, however, on some points require time for negotiations. Hence seeking adjournment. Granted.
- By consent of both the sides matter is adjourned to 03.05.2017. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 29.03.2017